

Schedule XL III High Court (M)69 . (Old C.P. 48)
WARRANT FOR INTEMEDIATE CUSTODY
(Section 167 of the Criminal Procedure Code)

To,

The Officer In-Charge of Kishanganj Jail

WHEREAS-

Age

Years

Son/Wife/daughter of-

Village-

Police Station-

In the District of-

In Charged with U/S-

And has been remanded to custody until the

You are hereby required to receive the said accuse into your custody and o produce him before my Court on the said day at.....A.M/P.M

Dated/2018

Judicial Magistrate
Civil Court, Kishanganj